

Recd additional reply to
CP 75/94 on behalf of
respondents on 25/5/95

188
30/5

⑨

Date - 26-95

Mr. P. E. Zare, Counsel for applicant.
Mr. S. C. Dhanan, Counsel for respondents.
Counsel heard.

Mr. Dhanan states that the President
has taken a decision on 12-1-95 and
has been communicated to the applicant
by letter dt. 17-2-95. The president
has thereby taken a decision to impose
the penalty to effect 10% cut in the
pension payable to the applicant. Under
these circumstances the remedy of the
applicant, if he feels aggrieved, is
to challenge the decision of the president
and not to proceed by way of filing a
C.P.

Liberty to applicant to challenge the
decision of president.

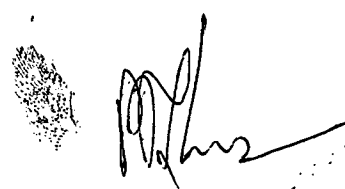
C.P. disposed of. no order as to costs.

✓ II/8
9

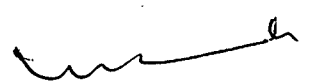
2/6/95

Order/Judgment despatched
to Applicant (s)
24/6/95

27-6-95



(P. P. Srivastava)
u(A)



(M. S. Deshpande)
re.